

RATIFIED

Minutes of Meeting No.13/14 held on 17.09.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 13/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 13.09.2013 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

1	Case No.:16/6/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 sent by email and decided to remind them for expediting their reply.			

2	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:29.10.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

3	Case No.:21/9/80-ALC2/2012	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Approved
	HQ File :01/80/050/00201/AM13/	RLA File :05/23/040/00065/AM13/	Lic.No/Date:0510326473 01.06.2012	
	Decision : Based on DIPP letter dated 17.9.2013, the Committee decided to ratify norms of subject authorization as under: - Quantity of import item at Sl. No. 1 may be allowed as 49490400 Grams as 1.02 Kgs./Kg. content in the export products. - Quantity of each import item from Sl. No. 2 to 8, 11, 12, 14 & 15 may be allowed as 16,50,000 Nos. on net to net basis with accountability clause. - Quantity of import item at Sl. No. 9 may be allowed as 12622500 Inches as 1.02 Inches/Inch content in the export products. - Quantities of import items at Sl. No. 10 & 13 may be allowed as 1.01 Kg./Kg. content in the export products as claimed by the firm. RLA may take necessary action accordingly.			

4	Case No.:76/6/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:13/80- ALC2/2013 17.09.2013	Approved
	HQ File :01/80/050/00141/AM13/	RLA File :31/82/040/00078/AM13/	Lic.No/Date:3110054605 05.06.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DIT UO No. 17(4)/2013-IPHW dated 13.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

5	Case No.:22/9/80-ALC2/2012	Party Name:KEWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	Meet No/Date:13/80- ALC2/2013 17.09.2013	Approved
	HQ File :01/80/050/00202/AM13/	RLA File :07/21/040/00103/AM13/	Lic.No/Date:0710088739 05.06.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(191)/11-ME dated 21.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

6	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80- ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:29.10.2013
	Decision : The Committee noted that the case was referred to EPCG Division for clarification and reply is awaited.			

7	Case No.:46/18/80-ALC2/2012	Party Name:SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:13/80- ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00414/AM13/	RLA File :08/24/040/00120/AM13/	Lic.No/Date:0810113162 06.07.2012	Defer Date:29.10.2013
	Decision : The Committee noted that firm vide email dated 14.9.2013 has sought personal hearing on 1.10.2013 to explain the details of their case. Accordingly, the Committee decided to call them for personal hearing before the Committee on 1.10.2013 at 2.30 p.m., at DGFT, Udyog Bhawan, New Delhi.			

8	Case No.:12/15/80-ALC2/2012	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:13/80- ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00347/AM13/	RLA File :03/95/040/00235/AM13/	Lic.No/Date:0310701463 10.07.2012	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 8.8.2013 and decided to remind them for expediting their reply.			

9	Case No.:34/24/80-ALC2/2012	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:13/80- ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00514/AM13/	RLA File :07/24/040/00192/AM13/	Lic.No/Date:0710090176 09.08.2012	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter sent to them by email and decided to remind them for expediting their reply.			

	Case No.:6/7/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:13/80- ALC2/2013 17.09.2013	Status: Deferred
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10	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:29.10.2013
	Decision : Firm's representatives Shri Y.V.S. Mahendra, Tax Manager along with a Technical Engineer appeared before the Committee and explained details of the case. The Committee advised them to submit a written reply giving material balancing and complete details of import and supply along with weights of export product with 15 days to examine their case.			
	Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:13/80- ALC2/2013 17.09.2013	Status: Deferred
11	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:29.10.2013
	Decision : Firm's representatives Shri Y.V.S. Mahendra, Tax Manager along with a Technical Engineer appeared before the Committee and explained details of the case. The Committee advised them to submit a written reply giving material balancing and complete details of import and supply along with weights of export product with 15 days to examine their case.			
	Case No.:5/18/80-ALC2/2012	Party Name:LUDOWICI MINING PROCESS INDIA PVT LTD	Meet No/Date:13/80- ALC2/2013 17.09.2013	Status: Deferred
12	HQ File :01/80/050/00373/AM13/	RLA File :04/24/040/00132/AM13/	Lic.No/Date:0410140287 05.10.2012	Defer Date:29.10.2013
	Decision : The Committee noted that copy of application was again forwarded to DIT for examination. The Committee also decided to forward a set of application to C&PC for examination and comments.			
	Case No.:26/18/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:13/80- ALC2/2013 17.09.2013	Approved
13	HQ File :01/80/050/00394/AM13/	RLA File :05/24/040/00251/AM13/	Lic.No/Date:0510337125 12.10.2012	
	Decision : Based on DHI letter dated 17.9.2013, the Committee decided to ratify norms of subject authorization as under: The weight of EP 2055 Kg to be incorporated. Inputs in numbers on Net to Net basis, Under GN4 of Engineering Products. RLA may take necessary action accordingly.			
	Case No.:45/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80- ALC2/2013 17.09.2013	Approved
14	HQ File :01/80/050/00525/AM13/	RLA File :09/24/040/00330/AM13/	Lic.No/Date:0910054146 18.10.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(09)/2013/TSW(B)/198 dated 3.9.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			
	Case No.:41/18/80-ALC2/2012	Party Name:SUPERMAX PERSONALCARE PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2013 17.09.2013	Approved
15	HQ File :01/80/050/00409/AM13/	RLA File :03/95/040/00576/AM13/	Lic.No/Date:0310714295 05.11.2012	
	Decision : Based on DIPP letter dated 17.9.2013, the Committee decided to ratify norms of subject authorization as under: 1. Size of import item at Sl. No. 1 may be modified as " Thickness: 0.24 mm, Width: 335 mm"			

2. Taking clue from SION C-829, quantity of import item at Sl. No. 1 may be allowed as 487,550 Kgs. as claimed by the firm.
 3. Quantities of import items at Sl. No. 2 & 3 may be allowed as per SION C-829.
- RLA may take necessary action accordingly.

16	Case No.:10/20/80-ALC2/2012	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Approved
	HQ File :01/80/050/00426/AM13/	RLA File :05/23/040/00319/AM13/	Lic.No/Date:0510338749 08.11.2012	
	Decision : Based on DIPP letter dated 17.9.2013, the Committee decided to ratify norms of subject authorization as under: 1. Quantity of import item at Sl. No. 1 may be allowed as 32854200 Grams as 1.02 Kgs./Kg. content in the export products. 2. Quantity of each import item from Sl. No. 2 to 8, 11, 12, 14 & 15 may be allowed as 9,50,000 Nos. on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 9 may be allowed as 7267500 Inches as 1.02 Inches/Inch content in the export products. 4. Quantities of import items at Sl. No. 10 & 13 may be allowed as 1.01 Kg./Kg. content in the export products as claimed by the firm. RLA may take necessary action accordingly.			

17	Case No.:32/24/80-ALC2/2012	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00512/AM13/	RLA File :07/21/040/00638/AM13/	Lic.No/Date:0710092053 22.11.2012	Defer Date:29.10.2013
	Decision : The representative of the firm Shri Pawan Salikar appeared before the Committee and explained the details of inputs and processes of manufacture of their export product. The Committee advised the firm to make a written reply indicating the complete processes including wastages involved during manufacturing activity. The firm has agreed to furnish the reply within two weeks.			

18	Case No.:24/24/80-ALC2/2012	Party Name: CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00504/AM13/	RLA File :05/23/040/00372/AM13/	Lic.No/Date:0510340930 17.12.2012	Defer Date:29.10.2013
	Decision : The Committee noted that firm vide their letter dated 6.9.2013 has sought 15 days more time for furnishing their reply.			

19	Case No.:11/24/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00491/AM13/	RLA File :03/95/040/00710/AM13/	Lic.No/Date:0310717487 18.12.2012	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply.			

20	Case No.:26/24/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:13/80-ALC2/2013 17.09.2013	Closed
	HQ File :01/80/050/00506/AM13/	RLA File :04/24/040/00181/AM13/	Lic.No/Date:0410141867 18.12.2012	

Decision : The Committee noted that firm vide their letter dated 27.8.2013 has informed that they have surrendered the Authorization to RA, Chennai. The Committee therefore decided that there is no action required from NC and closed the case. RLA may take necessary action accordingly.

21	Case No.:39/24/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00519/AM13/	RLA File :07/24/040/00381/AM13/	Lic.No/Date:0710092540 18.12.2012	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to DIT deficiency letter dated 3.4.2013 followed by DIT reminder dated 30.7.2013 and decided to send an email reminder for expediting their reply failing which the case will be rejected.			

22	Case No.:50/24/80-ALC2/2012	Party Name:G S RADIATORS LTD	Meet No/Date:13/80-ALC2/2013 17.09.2013	Approved
	HQ File :01/80/050/00530/AM13/	RLA File :30/24/040/00049/AM13/	Lic.No/Date:3010090521 18.12.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(302)/11-ME dated 21.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

23	Case No.:1/21/80-ALC2/2012	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00447/AM13/	RLA File :05/23/040/00346/AM13/	Lic.No/Date:0510341301 20.12.2012	Defer Date:29.10.2013
	Decision : The Committee noted that a copy of reply dated 9.9.2013 has been forwarded to DIPP for examination and comments.			

24	Case No.:40/24/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00520/AM13/	RLA File :07/24/040/00395/AM13/	Lic.No/Date:0710092636 21.12.2012	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to DIT deficiency letter dated 3.4.2013 followed by DIT reminder dated 1.8.2013 and decided to send and email to firm requesting them to expedite their reply failing which the case will be rejected.			

25	Case No.:41/24/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00521/AM13/	RLA File :05/24/040/00356/AM13/	Lic.No/Date:0510341782 27.12.2012	Defer Date:29.10.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

26	Case No.:20/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00500/AM13/	RLA File :61/24/040/00050/AM13/	Lic.No/Date:6110000908 09.01.2013	Defer Date:29.10.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

27	Case No.:51/24/80-ALC2/2012	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:13/80-ALC2/2013 17.09.2013	Approved
	HQ File :01/80/050/00531/AM13/	RLA File :07/24/040/00382/AM13/	Lic.No/Date:0710093573 07.02.2013	
	Decision : Based on DIPP letter dated 17.9.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per firm's Advance Authorization No. 0710085452 dated 13.01.2012 ratified in Norms Committee Meeting No. 25/80 dated 21/02/2012: 1. Net weight of export products at Sl. Nos. 1 & 2 may be specified as 38.141 Kgs. & 170.347 Kgs. respectively. 2. Quantity of import item may be allowed as 3164.084 Kgs. (6921.385 Lbs.) inclusive of 1409 % wastage after taking 5% recovery from scrap. RLA may take necessary action accordingly.			

28	Case No.:4/7/80-ALC2/2013	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00098/AM14/	RLA File :07/24/040/00457/AM13/	Lic.No/Date:0710094150 11.03.2013	Defer Date:29.10.2013
	Decision : Based on DIPP letter dated 17.9.2013, the Committee decided to seek following information from firm: 1. Information in respect of Sl. No. 3, 6 , 8 & 9 of Standard Deficiency Format. 2. Detailed calculations/basis for the quantities of import items			

29	Case No.:3/7/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 27.7.2013 followed by reminder dated 3.9.2013 and decided to send a final reminder requesting the firm for expediting their reply failing which the case will be rejected.			

30	Case No.:37/10/80-ALC2/2013	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00192/AM14/	RLA File :05/24/040/00484/AM13/	Lic.No/Date:0510350194 25.03.2013	Defer Date:29.10.2013
	Decision : The Committee noted that a deficiency letter was sent to firm by email on 10.9.2013 and decided to await reply.			

31	Case No.:38/10/80-ALC2/2013	Party Name:SIRIA IMPEX PVT.LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00193/AM14/	RLA File :05/24/040/00007/AM14/	Lic.No/Date:0510351414 11.04.2013	Defer Date:29.10.2013
	Decision : The Committee noted that a deficiency letter was sent to firm by email on 10.9.2013 and decided to await reply.			

	Case No.:4/10/80-ALC2/2013	Party Name:ENERTECH ENGINEERING PVT LTD	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00159/AM14/	RLA File :09/24/040/00626/AM13/	Lic.No/Date:0910055860 25.04.2013	Defer Date:29.10.2013

32	Decision : Based on the recommendation of MSME representative present in the meeting, the Committee decided to seek information on following from firm: 1. Size, specification, model and use of the export product indicating its total weight. 2. Material Balancing showing the weight and content of Ind/Imported inputs therein. 3. Process of manufacturing export product and on imported inputs. 4. Justification of quantity required in respect of import item at sr.no.5,6, and 23 and wastage therein.		
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33	Case No.:15/7/80-ALC2/2013	Party Name:LURGI INDIA COMPANY PVT.LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00109/AM14/	RLA File :05/23/040/00004/AM14/	Lic.No/Date:0510352785 30.04.2013	Defer Date:29.10.2013
	Decision : The Committee noted that copy of application has been forwarded to DIPP for examination and decided to await comments.			

34	Case No.:2/10/80-ALC2/2013	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Approved
	HQ File :01/80/050/00157/AM14/	RLA File :07/24/040/00016/AM14/	Lic.No/Date:0710095139 01.05.2013	
	Decision : Based on DIPP letter dated 17.9.2013, the Committee decided to ratify norms of subject authorization as per General Note-4 of Engineering Products. RLA may take necessary action accordingly.			

35	Case No.:10/7/80-ALC2/2013	Party Name:DIGI DRIVES P.LTD	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00104/AM14/	RLA File :05/23/040/00022/AM14/	Lic.No/Date:0510353098 03.05.2013	Defer Date:29.10.2013
	Decision : The Committee noted that copy of DHI deficiency vide UO No. 3(98)/12-TSW(B)/182 dated 19.8.2013 was forwarded to firm on 27.8.2013 and decided to remind them for expediting their reply.			

36	Case No.:1/7/80-ALC2/2013	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00095/AM14/	RLA File :05/24/040/00036/AM14/	Lic.No/Date:0510353484 08.05.2013	Defer Date:29.10.2013
	Decision : The Committee noted that a deficiency letter was sent to firm by email on 10.9.2013 and decided to await reply.			

37	Case No.:16/7/80-ALC2/2013	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00110/AM14/	RLA File :05/24/040/00037/AM14/	Lic.No/Date:0510353487 08.05.2013	Defer Date:29.10.2013
	Decision : The Committee noted that a deficiency letter was sent to firm by email on 10.9.2013 and decided to await reply.			

38	Case No.:11/7/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00105/AM14/	RLA File :05/24/040/00035/AM14/	Lic.No/Date:0510353739 10.05.2013	Defer Date:29.10.2013

Decision : The Committee noted that C&PC has issued a deficiency letter No. 46011/61/2013-PC-II dated 23.8.2013 directly to the firm and reply from firm is awaited.

39	Case No.:12/7/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Approved
	HQ File :01/80/050/00106/AM14/	RLA File :05/23/040/00019/AM14/	Lic.No/Date:0510353876 13.05.2013	
	Decision : Based on DIPP letter dated 17.9.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net Empty weights of 53.6 MT, 228 MT, 41 MT, 40.6 MT & 76.932 MT may be specified with the quantities of export products at Sl. No. 1 to 5 respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be allowed as 8882 Kgs. inclusive of 30.4 % wastage after taking 20 % recovery from scrap. 3. Quantity of import item at Sl. No. 2 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be allowed as 6219 Kgs. inclusive of 38.5 % wastage after taking 20 % recovery from scrap. 4. Quantity of import item at Sl. No. 3 may be allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be allowed as 26752 Kgs. inclusive of 50.6 % wastage after taking 20 % recovery from scrap. 5. Quantity of import item at Sl. No. 4 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be allowed as 11408 Kgs. inclusive of 20.8 % wastage after taking 20 % recovery from scrap. 6. Word "Relevant" may be prefixed with the description of import items at Sl. No. 5 & 6. 7. Quantity of import item at Sl. No. 5 may be allowed as 270432 Kgs. (269496 Meters) inclusive of 2 % wastage 8. Quantity of import item at Sl. No. 6 may be allowed as applied i.e. 83000 Kgs. inclusive of 4.17 % wastage as claimed by the firm. 9. Quantities of import items at Sl. No. 7, 8 & 9 (Welding Consumables) may be allowed as applied for i.e. 20 Kgs., 4900 Kgs & 4880 Kgs. respectively. RLA may take necessary action accordingly.			

40	Case No.:13/7/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00107/AM14/	RLA File :05/23/040/00032/AM14/	Lic.No/Date:0510353880 13.05.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.7.2013 followed by reminder dated 10.9.2013 and decided to send a final reminder requesting the firm for expediting their reply.			

41	Case No.:7/10/80-ALC2/2013	Party Name:HASSIA PACKAGING PVT. LTD	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00162/AM14/	RLA File :31/83/040/00026/AM14/	Lic.No/Date:3110058411 21.05.2013	Defer Date:29.10.2013
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

42	Case No.:6/10/80-ALC2/2013	Party Name:LICRA GREEN TECHNOLOGIES	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00161/AM14/	RLA File :07/24/040/00019/AM14/	Lic.No/Date:0710095521 22.05.2013	Defer Date:29.10.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 5.9.2013 followed by reminder dated 10.9.2013 and decided to send a final reminder requesting the firm for expediting their reply.

43	Case No.:13/10/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00168/AM14/	RLA File :07/24/040/00051/AM14/	Lic.No/Date:0710095583 27.05.2013	Defer Date:29.10.2013
	Decision : The Committee noted that a deficiency letter was issued by email to firm on 10.9.2013 and reply is awaited.			

44	Case No.:23/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00178/AM14/	RLA File :31/83/040/00045/AM14/	Lic.No/Date:3110058550 30.05.2013	Defer Date:29.10.2013
	Decision : The Committee noted that a deficiency letter was issued to firm on 10.9.2013 and reply is awaited.			

45	Case No.:25/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00180/AM14/	RLA File :31/83/040/00044/AM14/	Lic.No/Date:3110058551 30.05.2013	Defer Date:29.10.2013
	Decision : The Committee noted that a deficiency letter was issued to firm on 10.9.2013 and reply is awaited.			

46	Case No.:14/10/80-ALC2/2013	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Approved
	HQ File :01/80/050/00169/AM14/	RLA File :07/24/040/00052/AM14/	Lic.No/Date:0710095689 31.05.2013	
	Decision : Based on DIPP letter dated 17.9.2013, the Committee decided to ratify norms of subject authorization as under: 1. Import items from Sl. No. 1 to 10 & 14 to 91 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 11, 12 & 13 may be allowed on net to net basis as claimed by the firm. RLA may take necessary action accordingly.			

47	Case No.:17/10/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00172/AM14/	RLA File :03/95/040/00172/AM14/	Lic.No/Date:0310736876 06.06.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 and decided to await reply.			

48	Case No.:18/10/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00173/AM14/	RLA File :03/95/040/00184/AM14/	Lic.No/Date:0310736870 06.06.2013	Defer Date:29.10.2013

	Decision : The Committee noted that this case was referred to EPCG Division for clarification and decided to await comments from EPCG Division.			
49	Case No.:29/10/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00184/AM14/	RLA File :03/95/040/00156/AM14/	Lic.No/Date:0310737293 12.06.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 and decided to await reply.			
50	Case No.:16/10/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00171/AM14/	RLA File :03/95/040/00178/AM14/	Lic.No/Date:0310737324 13.06.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 and decided to await reply.			
51	Case No.:30/10/80-ALC2/2013	Party Name:TEMA INDIA LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00185/AM14/	RLA File :03/95/040/00187/AM14/	Lic.No/Date:0310737757 14.06.2013	Defer Date:29.10.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			
52	Case No.:21/10/80-ALC2/2013	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00176/AM14/	RLA File :03/95/040/00212/AM14/	Lic.No/Date:0310737939 17.06.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 16.8.2013 and decided to remind them for expediting their reply.			
53	Case No.:46/10/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00201/AM14/	RLA File :56/24/040/00007/AM14/	Lic.No/Date:5610002310 17.06.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 and decided to await reply.			
54	Case No.:10/10/80-ALC2/2013	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:13/80-ALC2/2013 17.09.2013	Closed
	HQ File :01/80/050/00165/AM14/	RLA File :04/24/040/00017/AM14/	Lic.No/Date:0410147322 20.06.2013	
	Decision : The Committee noted that firm vide letter dated 8.8.2013 informed that since they have not received foreign orders, they are surrendering the authorization to RA. The Committee, therefore, decided to inform this information to RA for necessary action to cancel the authorization. The Committee also noted that there is no action required from NC and decided to close the case. RLA may take necessary action accordingly.			

55	Case No.:27/10/80-ALC2/2013	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00182/AM14/	RLA File :31/83/040/00040/AM14/	Lic.No/Date:3110059032 20.06.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 and decided to await reply.			

56	Case No.:42/10/80-ALC2/2013	Party Name:LION HOLDINGS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Approved
	HQ File :01/80/050/00197/AM14/	RLA File :05/23/040/00107/AM14/	Lic.No/Date:0510357747 21.06.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(50)/13-ME dated 21.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

57	Case No.:8/10/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00163/AM14/	RLA File :04/24/040/00038/AM14/	Lic.No/Date:0410147388 24.06.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.9.2013 and decided to await reply.			

58	Case No.:9/10/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00164/AM14/	RLA File :04/24/040/00037/AM14/	Lic.No/Date:0410147387 24.06.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.9.2013 and decided to await reply.			

59	Case No.:15/10/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00170/AM14/	RLA File :03/95/040/00190/AM14/	Lic.No/Date:0310738812 24.06.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 and decided to await reply.			

60	Case No.:32/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00187/AM14/	RLA File :05/23/040/00115/AM14/	Lic.No/Date:0510358118 26.06.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.9.2013 and decided to await reply.			

61	Case No.:33/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred

HQ File :01/80/050/00188/AM14/	RLA File :05/23/040/00114/AM14/	Lic.No/Date:0510358117 26.06.2013	Defer Date:29.10.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 9.9.2013 and decided to await reply.			

62	Case No.:35/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00190/AM14/	RLA File :05/23/040/00116/AM14/	Lic.No/Date:0510358114 26.06.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.9.2013 and decided to await reply.			

63	Case No.:24/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00179/AM14/	RLA File :31/83/040/00050/AM14/	Lic.No/Date:3110059102 27.06.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 and decided to await reply.			

64	Case No.:11/10/80-ALC2/2013	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:13/80-ALC2/2013 17.09.2013	Approved
	HQ File :01/80/050/00166/AM14/	RLA File :04/24/040/00044/AM14/	Lic.No/Date:0410147660 01.07.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(49)/13-ME dated 4.9.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

65	Case No.:22/10/80-ALC2/2013	Party Name:RUD INDIA CHAIN PVT. LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00177/AM14/	RLA File :03/95/040/00254/AM14/	Lic.No/Date:0310739683 01.07.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.9.2013 and decided to await reply.			

66	Case No.:31/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00186/AM14/	RLA File :05/23/040/00139/AM14/	Lic.No/Date:0510358720 04.07.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.9.2013 and decided to await reply.			

67	Case No.:44/10/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:29.10.2013
	Decision : The Committee noted that this matter was referred to PC-VI Division for clarification and reply awaited.			

68	Case No.:34/10/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00189/AM14/	RLA File :05/23/040/00127/AM14/	Lic.No/Date:0510359006 08.07.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.9.2013 and decided to await reply.			

69	Case No.:45/10/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Approved
	HQ File :01/80/050/00200/AM14/	RLA File :11/24/040/00002/AM14/	Lic.No/Date:1110027559 11.07.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(51)/13-TSW(B)/196 dated 30.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

70	Case No.:39/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00194/AM14/	RLA File :05/23/040/00144/AM14/	Lic.No/Date:0510359603 12.07.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.9.2013 and decided to await reply.			

71	Case No.:12/10/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00167/AM14/	RLA File :04/24/040/00047/AM14/	Lic.No/Date:0410148045 17.07.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.8.2013 and decided to remind them for expediting their reply.			

72	Case No.:1/10/80-ALC2/2013	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00156/AM14/	RLA File :31/83/040/00072/AM14/	Lic.No/Date:3110059471 18.07.2013	Defer Date:29.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 and decided to await reply.			

73	Case No.:1/13/80-ALC2/2013	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred
	HQ File :01/80/050/00206/AM14/	RLA File :05/24/040/00164/AM14/	Lic.No/Date:0510363820 27.08.2013	Defer Date:29.10.2013
	Decision : The Committee noted that copy of application has not been received from RA and decided to request RA/firm to immediately forward copy of application for consideration of the case.			

74	Case No.:2/13/80-ALC2/2013	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80-ALC2/2013 17.09.2013	Status: Deferred

HQ File :01/80/050/00207/AM14/	RLA File :07/24/040/00142/AM14/	Lic.No/Date:0710097965 03.09.2013	Defer Date:29.10.2013
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Decision : The Committee noted that copy of application has not been received from RA and decided to request RA/firm to immediately forward copy of application for consideration of the case.

S.No.303

Case No. A/R-138	M/s. Dynamatic Technologies Ltd., Bangalore	HQF.No.01/80/050/00460/AM11/DES-I	Lic. No. & date 0710074081 dt.06.09.2010
Meeting No.13/14		RA.F.No.07/24/040/00189/AM11	
Date: 17.09.2013		Fixation of norms	

The representative of the firm Shri Pawan Salikar appeared before the Committee and explained the details of inputs and processes of manufacture of their export product. The Committee advised the firm to make a written reply indicating the complete processes including wastages involved during manufacturing activity. The firm has agreed to furnish the reply within two weeks. Case deferred to 29.10.2013.

S.No.304

Case No. A/R-140	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00042/AM12/DES-I	Lic. No. & date (i) 0310603295 dt.26.11.2010 0310617937 dt.25.02.2011
Meeting No.13/14		RA.F.No.03/95/040/00950/AM11	
Date: 17.09.2013		Fixation of norms	

The Committee noted that firm has not replied to deficiency letter dated 29.4.2013 followed by reminder dated 7.6.2013 and decided to send a final reminder by email for expediting their reply failing which the case will be rejected. Case deferred to 29.10.2013.

S.No.305

Case No. A/R-05	M/s. IDMC Limited, Vithal Udyognagar	HQF.No.01/80/050/00509/AM10/DES-I	Lic. No. & date 3410025330 dt.09.10.2009
Meeting No.13/14		RA.F.No.34/24/040/00107/AM10	
Date: 17.09.2013		Revise of norms	

Based on DIPP letter dated 17.9.2013, the Committee decided to modify norms of subject authorization as under:

1. Net weight of export product may be specified as 40,866 Kgs.
2. As imports were made prior to ratification of norms in NC meeting dated 27.04.2010, Words " 300 KW" suffixed with the description of import item at Sl. No. 1 and weight of 42 Kgs. specified with the quantity of each import item at Sl. No. 3,4, 5 & 6 may be omitted and all the import items from Sl. No. 1 to 8 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.306

Case No. A/R-07	M/s. Precise Process Control, Baroda	HQF.No.01/80/050/00932/AM07/DES-I	Lic. No. & date 3410018138 dt.21.02.2007
Meeting No.13/14		RA.F.No.34/24/040/00265/AM07	
Date: 17.09.2013		Fixation of norms	

The Committee noted that a set of application has been received from firm and decided to forward the same to DIT for examination and comments. Case deferred to 29.10.2013.

S.No.307

Case No. A/R-24	M/s. Atlas Copco (India) Ltd., Pune	HQF.No.01/80/162/00691/AM11/DES-I	Lic. No. & date 0310110065 dt.12.11.2001
Meeting No.13/14		RA.F.No.03/24/042/00078/AM02	
Date: 17.09.2013		Fixation of norms	

The Committee considered the written comments of DIPP furnished vide letter No. 12/55/2013-TSW/24-A/R dated 17.09.2013. The Committee observed that firm has supplied "Compressor Air Systems" for the power plant. The item imported under the subject Authorization was "Core Units of Compressors" which is of Capital Goods nature but have been used as components in the export product along with other in puts. The Committee observed that firm has imported the Capital Goods and supplied as it is to 4x500 MW Talchar STPP of NTPC. The Committee, however, decided to defer the case to 29.10.2013.

S.No.308

Case No. A/R-42	M/s. Bharat Heavy Electricals Limited, Hyderabad	HQF.No.01/80/050/00773/AM11/DES-I	Lic. No. & date
Meeting No.13/14		RA.F.No.09/24/040/00380/AM11	0910044575 dt.06.12.2010
Date: 17.09.2013		Ratification of norms	

The Committee noted that this case was referred to EPCG Division for clarification and reply is awaited. Case deferred to 29.10.2013.

S.No.309

Case No. A/R-45	M/s. Brakes India Ltd., Chennai	HQF.No.01/80/050/01124/AM08/DES-I	Lic. No. & date
Meeting No.13/14		RA.F.No.04/24/040/00263/AM08	0410093871 dt.15.02.2008
Date: 17.09.2013		Request for revision / amendment of norms	

The Committee noted that DHI vide UO No. 3(58)/08-TSW(B)/197 dated 2.9.2013 sought some information required for examination of the case. The Committee decided to ask the firm to furnish the same immediately. Case deferred to 29.10.2013.

S.No.310

Case No. A/R-51	M/s. Indian Technometal Co. Ltd., New Delhi	HQF.No.01/80/050/00557/AM12/DES-I	Lic. No. & date
Meeting No.13/14		RA.F.No.05/23/040/00289/AM12	0510307109 dt.03.11.2011
Date: 17.09.2013		Request for revision of norms	

Based on MSME UO No. 30(176)/2011-ME dated 2.8.2013, the Committee decided to ask the firm to appear before the Committee for personal hearing to explain the details of the case on 29.10.2013 at 2.30 p.m. in DGFT, Udyog Bhawan, New Delhi. Case deferred to 29.10.2013.

S.No.311

Case No. A/R-53	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00548/AM13/DES-I	Lic. No. & date
Meeting No.13/14		RA.F.No.03/94/040/00779/AM13	0310717813 dt.20.12.2012
Date: 17.09.2013		Request for revision of norms	

Status maintained and firm's representation rejected as quantity of import item at Sl. No. 2 has been reduced after 1/3rd recovery from the scrap generated during the manufacturing operations.

RLA may take necessary action accordingly

S.No.312

Case No. A/R-61	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00485/AM13/DES-I	Lic. No. & date
Meeting No.13/14		RA.F.No.03/94/040/00605/AM13	0310715374 dt.21.11.2012
Date: 17.09.2013		Request for revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 29.10.2013.

S.No.313

Case No. A/R-62	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00488/AM13/DES-I	Lic. No. & date
Meeting No.13/14		RA.F.No.03/94/040/00735/AM13	0310716642 dt.07.12.2012
Date: 17.09.2013		Request for revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 29.10.2013.

S.No.314

Case No. A/R-63		HQF.No.01/80/050/00258/AM13/DES-I	Lic. No. & date
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Meeting No.13/14	M/s. Multitec Aids Pvt. Ltd., Faridabad	RA.F.No.05/24/040/00144/AM13	0510333002 dt.29.08.2012
Date: 17.09.2013		Request for fixation of norms	

The Committee noted that copy of application has been forwarded to MSME for examination and comments. Case deferred to 29.10.2013.

S.No.315

Case No. A/R-64	M/s. J Pan Tubular Components Pvt. Ltd., New Delhi	HQF.No.01/80/050/00091/AM13/DES-I	Lic. No. & date
Meeting No.13/14		RA.F.No.05/23/040/00497/AM13	0510320889 dt.23.03.2012
Date: 17.09.2013		Request for fixation of norms	

Based on DIPP letter dated 17.9.2013, the Committee decided to ratify norms of subject authorization as under:

1. Specific list of export items (Air conditioner parts/assemblies) alongwith net content of import items at Sl. No. 1 to 4 may be specified as per Annexure submitted by the firm vide their letter dated 25/04/2013 (copy enclosed)
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 27836 Kgs. as 1.01 Kgs./kg. content in the export products.
3. Words "namely, Tee: 12328 Nos. & Elbows: 14000 Nos." may be specified with the description of import item at Sl. No.2 and its total quantity may be allowed as 26328 Nos. on net to net basis with accountability clause.
4. Words "namely, Valves: 13355 Nos., Nuts:1838 Nos. & Sockets: 2751 Nos." may be specified with the description of import item at Sl. No.3 and its total quantity may be allowed as 17944 Nos. on net to net basis with accountability clause.
5. Words "namely, Valves: 1000 Nos. & Washers:3000 Nos." may be specified with the description of import item at Sl. No.4 and its total quantity may be allowed as 4000 Nos. on net to net basis with accountability clause.
6. Quantity of import item at Sl. No. 5, namely, Brazing alloy may be allowed within 0.5% of FOB value of exports taking clue from SION C-1175

RLA may take necessary action accordingly.

S.No.316

Case No. A/R-65	M/s. Boysen India Limited, Noida	HQF.No.01/80/050/00068/AM13/DES-I	Lic. No. & date
Meeting No.13/14		RA.F.No.05/23/040/00542/AM12	0510321695 dt.03.04.2012
Date: 17.09.2013		Request for revision of norms	

Based on DHI letter dated 17.9.2013, the Committee decided to revise norms of subject authorization as under: Net 8% wastage to be allowed as in firm's other similar cases by MSME. RLA may take necessary action accordingly.

S.No.317

Case No.C-08	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00269/AM13/DES-I
Meeting No.13/14		Fixation of input output norms for the export product "Solenoid" in respect of 100% EOU – reg.
Date: 17.09.2013		

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 29.10.2013.

S.No.318

Case No.C-01	M/s. Eastern Machines Elements Pvt. Ltd., Maraimalai Nagar (TN)	HQ F.No.01/80/162/00902/AM13/DES-I
Meeting No.13/14		Fixation of input output norms for the export product "Bushes" in respect of 100% EOU – reg.
Date: 17.09.2013		

The Committee decided to fix input out norms in this case as per MSME UO No.30(25)/13-ME dated 01.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.

S.No.319

Case No.C-05	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00914/AM14/DES-I
Meeting No.13/14		
Date: 17.09.2013		Request for revision for scrap/Wastage norms for the export product "Level Indicator Assembly" in respect of 100% EOU – reg.

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 29.10.2013.

S.No.320

Case No.C-06	M/s. Eastern Machine Elements Pvt. Ltd., Maraimalai Nagar	HQ F.No.01/80/162/00138/AM14/DES-I
Meeting No.13/14		
Date: 17.09.2013		Request for fixation of input output norms for the export product "Bushes" in respect of 100% EOU – reg.

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 29.10.2013.

S.No.321

Case No. A/R-66	M/s. Bharat Heavy Electricals Ltd., Chennai	HQF.No.01/80/050/00330/AM12/DES-I	Lic. No. & date 0410128794 dt.30.09.2011
Meeting No.13/14		RA.F.No.04/24/040/040/00066/Am12	
Date: 17.09.2013		Request for revision of norms	

Based on DHI written comments dated 17.9.2013, the Committee decided to revise norms of subject authorization as under: Additional item for clamps, relevant AS plates-1.03 Kg/Kg content. RLA may take necessary action accordingly.
